

[Shri Krishna Menon]

posts. The question is directly in relation to the 30 posts, about the discrepancy between the statement made by the Minister of Defence and the statement made by the External Affairs Minister. That, I understand is the purpose of this question. Therefore, naturally, when she speaks about the increase of posts, a doubt arises whether they advanced. I said there was no advance.

**Mr. Speaker:** Now papers to be laid on the Table.

**Shri Hari Vishnu Kamath:** I would like to ask whether this answer just now given was due to the intervention of the Minister without Portfolio.

**Shri Krishna Menon:** I would like to ask the hon. Member to withdraw the word "shilly shallying".

**Mr. Speaker:** What is the word objected to?

**An Hon. Member:** "shilly shallying".

**Mr. Speaker:** There is one appeal which I have to make to hon. Members. These are very delicate matters and we have to help the Government. Government has to govern and Parliament has to legislate. Sometimes it becomes difficult for the hon. Members on the Treasury Benches to give such information as might be demanded by the hon. Members. They might appreciate that there may be some difficulties on certain occasions and in such matters such pressure at that moment might, perhaps, put the Government in an embarrassing position, or affect the interests of the country. All of us, whether on this side or that side, are interested in safeguarding the interests of the country. So, that should also be borne in mind and sometimes if there is some hesitation, that should not always be taken to mean that there was an attempt at shilly shallying or deliberately withholding information. Some allowances have to be

made. Of course, I am not referring to any particular occasion, either this occasion or any other particular occasion. I am simply bringing it to the notice of hon. Members so that they might take this also into consideration when they press questions.

**Shri Hari Vishnu Kamath:** Sir, I want a clarification on the ruling which you have just now given.

**Mr. Speaker:** There is no ruling.

**Shri Hari Vishnu Kamath:** I am referring to your observation. The Minister has, throughout his answers, never used the word "public interest".

**Mr. Speaker:** I would request the hon. Member to resume his seat.

**Shri Hari Vishnu Kamath:** So, there is no question of national interest or public interest at all.

**Shri Hem Barua:** Sir, May I seek your protection?

**Mr. Speaker:** I rather seek his protection. I have closed that chapter. So, I would request him also to just resume his seat.

12.27 hrs

#### PAPERS LAID ON THE TABLE

MANIPUR CHILDREN RULES, 1962

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Sir, I beg to lay on the Table a copy of Notification No. 3/7/62-Act/L published in Manipur Gazette dated the 22nd June, 1962 containing the Manipur Children Rules, 1962, under subsection (3) of section 59 of the Children Act, 1960. (Placed in Library See No. LT-387/62].

GENEVA CONVENTIONS (ASSIGNMENT OF LEGAL PRACTITIONERS) RULES, 1962

**The Minister of State in the Ministry of Defence (Shri Raghuramiah):** Sir, I beg to lay on the Table a copy of the Geneva Conventions